

CENTRAL ELECTRICITY REGULATORY COMMISSION

6th, 7th & 8th Floors, Tower B, World Trade Centre,

Nauroji Nagar, New Delhi- 110029

Ph: 011-26189709 Fax: 011-20904365

Petition No.: 390/TT/2023

Date: 29.8.2024

To

Shri Mohd. Mohsin
Chief General Manager (Commercial),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: Approval under Regulation 86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2019 for Determination of Transmission Tariff from COD to 31.3.2024 for Asset-I: 400 kV D/C Mohindergarh-Bhiwani TL along with communication equipment at both ends and OPGW in place of one earth wire under “Northern region System Strengthening Scheme (NRSSS)-XXXV” scheme in Northern Region and Asset-II: 2 Nos. 400 kV Line bays at Bhiwani (POWERGRID) Sub-station under “Construction of two Nos. 400 kV Line bays at Bhiwani (POWERGRID) Sub-station” scheme in the Northern Region.

Sir,

In continuation of Technical Validation letter dated 15.4.2024 with reference to the petition mentioned above, I am directed to request you to furnish the following information under Regulation 28(10) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations 2023, on an affidavit, with an advance copy to the respondents/beneficiaries within a week:

2019-24 period

- a) Revised Cost Estimate (RCE) for Asset-2.
2. Confirm whether there is no further additional information required to be submitted by the Petitioner.
3. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

**Sd/-
(Kamal Kishor)
Assistant Chief (Law)**